

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 268 of 2020

IN THE MATTER OF:

**Office of the Specified Officer,
Special Economic Zone, Warora**

...Appellant

Versus

**V. Venkatachalam,
Resolution Professional**

...Respondent

Present:

For Appellant : Mr. Gopal Jha, Advocate

**For Respondent : Mr. Kumar Anurag Singh, Mr. Zain A. Khan and Ms.
Vandana Sehgal, Advocates**

O R D E R

27.05.2020 Mr. Gopal Jha, arguing counsel on behalf of the Appellant submits that since he has been engaged just one day before and he has not gone through the record, he may not be able to advance his arguments today. He seeks and is granted a brief adjournment. Learned counsel for the Appellant is also permitted to file his Vakalatnama.

Mr. Kumar Anurag Singh, representing the Respondent has been fair enough to agree to grant a brief adjournment to the learned counsel for the Appellant.

In view of the same, let the matter be come up for consideration on **29th May, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

/ns/RR/